

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 108
(IB)-887(PB)/2019

IN THE MATTER OF:

Central Transport Corporation of India Applicant/petitioner

Vs.

Metenere Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/petitioner: Mr. Manoj Kumar, Ms. Kalpana Sharma, Advs.

For the Respondent Ms. Purti Marwaha & Ms. Henna George, Advocates

ORDER

On last date of hearing, ten days' time was sought and granted to file reply. A period of more than 19 days but reply has not yet been filed. A request has been made for further time for filing the reply within a week. Let the reply be filed within a week which shall be taken on record subject to payment of Rs. 10,000/- as cost payable to the petitioner. A copy of the reply shall be furnished to the petitioner before filing it in the registry.

Rejoinder, if any, be filed within five days from today with a copy in advance to the counsel opposite.

List for arguments on 16.05.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)